

603 *Const. (Amend.) Bill*
(Amend. of Art. 356)
by Shri Sudhir Giri

MARCH 13, 1992

Const. (Amend.) Bill 604
(Insertion of new Part XIA)
by Shri Chitta Basu

Patel, Shri Uttambhai Harjibhai

18.04 hrs

Pradhani, Shri K.

ADVOCATES (AMENDMENT) BILL*

Rao Shri J. Chokka

(Insertion of New Section 24 B)

Sai, Shri A. Pratap

[English]

Shingda, Shri Damu Barku

SHRI DATTATREYA BANDARU (Secunderabad): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

Singh, Shri Dalbir

Singh, Kumari Pushpa Devi

MR. CHAIRMAN: The question is:

Thomas, Prof. K.V.

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

Tytler, Shri Jagdish

Umbrey, Shri Laeta

The motion was adopted.

MR CHAIRMAN : The result of the division is:

Ayes : 23

Noes : 34

SHRI DATTATRAYA BANDARU: I introduce the Bill

18.05 hrs.

CONSTITUTION (AMENDMENT) BILL

(Insertion of New Part XIA)

The motion is not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of Article 368 of the Constitution of India.

The motion was negatived.

[English]

(Interruptions)

SHRI CHITTA BASU (Barasat): I beg to move:

MR CHAIRMAN: Now, the Home Minister, Shri M.M. Jacob has to make a statement. So, is it the pleasure of the House to extend the time for ten minutes?

"That the Bill further to amend Constitution of India, be taken into consideration".

SEVERAL HON. MEMBERS: Yes.

Mr. Chairman Sir,.....

MR. CHAIRMAN: You may continue next time.

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*Besides, the following member also recorded his vote for Noes: Shri K. Thulasiah Vandayar.